

ISSUED IN PART II SECTION 3(ii) OF THE
TO BE IN THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

....

New Delhi, dated: 9/3/27

NOTIFICATION
INCOME TAX

No. 7162 (F.No.261/5/87-ITJ): In exercise of the powers conferred by sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and supersession of the previous notification No.6074(F.No.261/1/86-ITJ) dated 19.12.1984 in this regard the Central Board of Direct Taxes, hereby directs that Appellate Assistant Commissioner of Income-tax of the Range specified in column 1 of the Schedule below shall perform their functions in respect of all persons and incomes assessed to Income-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in Column 2 thereof excluding all persons and incomes assessed to Income-tax over which the jurisdiction vests in Commissioner of Income-tax(Appeal).

SCHEDULE

<u>Range</u>	<u>Income-tax Circles/Wards & Districts.</u>
Appellate Assistant Commissioner, Range-I, Calcutta.	1) Comp. Dist.I. 2) Comp. Dist.II. 3) Comp. Dist.III. 4) Comp. Dist.IV. 5) Comp. Dist.V. 6) Foreign Section. 7) Foreign Companies Circle-I. 8) Foreign Companies Circle-II. 9) Co-operative Housing Circle. 10) Co-operative Societies Circle. 11) Jute Circle. 12) Special Circle-VIII(Comp.Dist.V). 13) Special Circle-I. 14) Special Investigation Circle-I. 15) Special Investigation Circle-II. 16) Companies Dist.-VI. 17). Non-Resident Circle.

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this notification from one Range to another Range, appeals arising out of the assessments made in that Income-tax Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the Appellate Assistant Commissioner of the Range from whom that Income-tax Circle, Ward or